

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

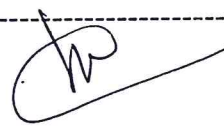
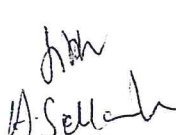
(6)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/541/ (IB)/2017  
NAME OF THE PETITIONER(S) : L & T FINANCE LTD  
NAME OF THE RESPONDENT(S) : MEKA DREDGING COMPANY INDIA LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	R. Uma Shankar	Counsel for Petitioner	
2)	Anirudh Krishnan P.R. Vandana A. Sella Visalakshi	Counsel for Respondent	

**ORDER**

Counsels for both the parties are present. Counsel for the Petitioner is directed to place on record accurate amount of outstanding debt showing the principal and the interest amount separately by the next date of hearing. Counsel for the Corporate Debtor is also directed to coordinate with the Petitioner for the purpose of reconciliation of the amount to be paid to the Petitioner. Put up on **19.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk